

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

... Applicant/Petitioner

v.

M/s. Rathi Super Steels Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 02.06.2021

CORAM:

MS. MANORAMA KUMARI
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

Ms. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra
S. Bhadoriya, Advs.

For the Respondent

Ms. Pooja M Saigal, Mr. Shantanu Chaturvedi,
Mr. Anshul Bajaj, Mr. Amit Yadav, Advs.

ORDER

Mr. Pushpendra Singh, Advocate appeared on behalf of Liquidator and filed the status report from January, 2021 to March, 2021.

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(MANORAMA KUMARI)
ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)